

Central Administrative Tribunal
Principal Bench

O.A.No.2806/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 23rd day of January, 1998

*Corrigendum
See court's
order 20/1/97
dated 20/1/97*
Shri **Jasbir** Singh
s/o Shri Rambhool Singh
r/o Vill - Bisahera,
P.O. - Khas Gavtambudh Nagar
Ghaziabad (UP). ... Applicant

(By Shri U.Srivastava, Advocate)

Vs.

1. Union of India through
The General Manager
Northern Railway
Baroda House
New Delhi.
2. Inspector of Works(Flood)
Northern Railway
Baroda House
New Delhi. ... Respondents

(By Shri Rajeev Sharma, Advocate)

O R D E R (Oral)

The applicant claims to have worked under Inspector of Works (Flood), Northern Railway, Baroda House, New Delhi as Casual Labour Khalasi w.e.f. 1.7.1985 to 29.9.1992 intermittently for various periods. He was called for screening in 1990 for a regular post and also under-went the Medical Examination. His grievnce is that he has not been informed of the result of the said screening and has not been regularised. He has come before the Tribunal seeking a direction to the respondents to consider him for re-engagement as Casual Labour in preference to the juniors who have got lesser number of working days and to clear ~~his~~ seniority position on the Live Casual Labour Register.

2. I have heard the learned counsel for the applicant. I find that the applicant has submitted a representation dated 6.5.1997, Annexure-A4 to the General Manager, Baroda House, New Delhi which has not yet been disposed of. In view of this fact,

Deo

(3)

I consider it proper to dispose of this OA with a direction to the respondents to consider and decide his aforesaid representation within a period of three months from the date of receipt of a copy of this order. Accordingly, the OA is disposed of as above. No costs.

A copy of the OA may also be sent to Respondent No.1 along with a copy of this order.

R.K. Ahuja
(R.K. AHOUJA)
MEMBER(A)

/rao/